

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 28.11.2013**

The meeting No.33/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.11.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.32/AM-14, dated 21.11.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 21.11.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.33/AM-14 dated 28.11.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 33/84-ALC3/2013

**MEETING DATE** : 28.11.2013

1	<b>Case No.:</b> 9/33/84-ALC3/2013	Party Name: SADHANA FASHIONS	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00237/AM14/	RLA File :33/24/040/00017/AM10/	Lic.No/Date:3310015243 31.03.2010	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has			

issued deficiency letter to applicant firm for furnishing the requisite information/details vide letter dated 28.11.2013 in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 26.12.2013.

2	<b>Case No.:2/26/84-ALC3/2013</b>	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status : Rejected</b>
	HQ File :01/84/050/00181/AM14/	RLA File :04/24/040/00270/AM13/	Lic.No/Date:0410143871 05.03.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the information submitted by the applicant firm, style No. of export product mentioned in CAD/CAM and invoices are not matching with each other. It is not possible for the Committee to establish relation between CAD/CAM and export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

3	<b>Case No.:4/33/84-ALC3/2013</b>	Party Name: MAGSONS EXPORTS	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status : Approved</b>
	HQ File :01/84/050/00231/AM14/	RLA File :05/24/040/00034/AM14/	Lic.No/Date:0510353859 10.05.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.31/AM-14 held on 07.11.2013 and approved the same.			

4	<b>Case No.:33/15/80-ALC2/2013</b>	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status : Deferred</b>
	HQ File :01/80/050/00289/AM14/	RLA File :10/24/040/00027/AM14/	Lic.No/Date:1010054266 30.07.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided exact width of fabric of import items No.1 & 5, sketch, measurement chart, CAD/CAM, lay-marker and cutting plan of seat cover in support of their proposal. Accordingly, the Committee after deliberations decided to ask the			

applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 26.12.2013.

5	<b>Case No.:4/26/84-ALC3/2013</b>	Party Name: ARVIND LIMITED	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00183/AM14/	RLA File :07/24/040/00167/AM14/	Lic.No/Date:0710098021 03.09.2013	Defer Date: 19.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.			

6	<b>Case No.:5/32/84-ALC3/2013</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00232/AM14/	RLA File :03/95/040/00489/AM14/	Lic.No/Date:0310752025 03.10.2013	Defer Date:n 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Mumbai. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 26.12.2013.			

	<b>Case No.:8/33/84-ALC3/2013</b>	Party Name: DODHIA SYNTHETICS LIMITED,	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00236/AM14/	RLA File :03/94/040/00631/AM14/	Lic.No/Date:0310754292 18.10.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

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case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester dyed filament yarn (FDY), 150D/48F multiple ply	50,000 Kgs.	100% Polyester (RW) filament yarn (FDY), 150D/48F	51,000 Kgs. (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	<b>Case No.:10/33/84-ALC3/2013</b>	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00238/AM14/	RLA File :05/24/040/00254/AM14/	Lic.No/Date:0510368746 18.10.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.			

9	<b>Case No.:1/30/84-ALC3/2013</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00212/AM14/	RLA File :03/95/040/00531/AM14/	Lic.No/Date:0310754527 21.10.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.			

	<b>Case No.:7/33/84-ALC3/2013</b>	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status: Case Added</b>
	HQ File :01/84/050/00235/AM14/	RLA File :03/95/040/00567/AM14/	Lic.No/Date:0310754597	Defer Date:

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			21.10.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.				

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<b>Case No.:2/30/84-ALC3/2013</b>	Party Name: ANTIQUE NON WOVEN PVT.LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00213/AM14/	RLA File :24/24/040/00020/AM14/	Lic.No/Date:2410040166 23.10.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.42/AM-13 held on 24.01.2013, as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Non-woven fabric	1,00,000 Kgs.	PP Granules	1,00,000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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<b>Case No.:3/33/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00230/AM14/	RLA File :07/24/040/00245/AM14/	Lic.No/Date:0710099143 23.10.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Nylon lace fabric, GSM-125+/-10% & 100% Cotton lace	2,08,920 Nos.	70% Cotton 30% Nylon lace fabric, GSM-125+/-10%	73,122 Sq. meter

	fabric, 260+/-10% with 100% Cotton lace fabric, GSM-260+/-10% (with domestic fabric-60% Cotton 40% Modal Jersey fabric, GSM-120+/-10%), Style No.PJKM114036SF1	100% Cotton lace fabric, 260+/-10%	35,516 Sq. meter
		100% Cotton lace fabric, 260+/-10%	627 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	<b>Case No.:6/33/84-ALC3/2013</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00234/AM14/	RLA File :03/95/040/00530/AM14/	Lic.No/Date:0310754963 23.10.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.			

	<b>Case No.:5/33/84-ALC3/2013</b>	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status: Approved</b>
	HQ File :01/84/050/00233/AM14/	RLA File :03/95/040/00598/AM14/	Lic.No/Date:0310755436 25.10.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paraweb – re-inforcement webbing strips made up of Polyester Filament Yarn (1,33,601.137 Kgs.), LLDPE (1,32,177.849 Kgs.) & Masterbatch (2766.014 Kgs.)	2,68,545 Kgs.	High Tenacity Polyester Filament Yarn	1,37,609 Kgs. (including 3% wastage)
			Linear Low Density Polyethy - LLDPE	1,36,143 Kgs. (including 3% wastage)
			Masterbatch	2940 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:1/33/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00228/AM14/	RLA File :07/24/040/00250/AM14/	Lic.No/Date:0710099327 30.10.2013	Defer Date: 26.12.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.			

**Case No.:2/33/84-ALC3/2013**

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date:33/84-ALC3/2013  
28.11.2013

**Status:**  
**Deferred**



16	HQ File :01/84/050/00229/AM14/	RLA File :07/24/040/00251/AM14/	Lic.No/Date:0710099328 30.10.2013	Defer Date: 26.12.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.				

17	<b>Case No.:11/33/84-ALC3/2013</b>	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00239/AM14/	RLA File :04/24/040/00166/AM14/	Lic.No/Date:0410151764 08.11.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued deficiency letter to applicant firm for furnishing the requisite information vide letter dated 28.11.2013 in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 26.12.2013.			

18	<b>Case No.:12/33/84-ALC3/2013</b>	Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:33/84-ALC3/2013 28.11.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00240/AM14/	RLA File :04/24/040/00182/AM14/	Lic.No/Date:0410151873 12.11.2013	Defer Date: 26.12.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.			

## MANUAL AGENDA CASE

(19)

Case No.385	M/s Gaurav International, Gurgaon
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NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/140/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510341131 dated 18.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. In the documents, the applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB No.4998753/17/04/2013, 5112499/24/04/2013, 4999315/17/04/2013, 5112475/24/04/2013 & 5112487/24/04/2013 which shows style No.307532 & 305669. Accordingly, the Committee considering the sketch & measurement of average size of particular style number of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester dyed woven fabric, GSM-120+/-10%, Style No. 307532/305669	11,999 Nos.	100% Polyester dyed woven fabric, GSM-120+/-10%	17,065 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.386	M/s Gaurav International, Gurgaon
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/141/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510336516 dated 05.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. In the documents, the applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB

No.2594916/14/11/201, 2594693/14/11/2012, 2594690/14/11/2012, 2594904/14/11/2012 & 2594908/14/11/2012 which shows style No.303535, 302255 & 301269. Accordingly, the Committee considering the sketch & measurement of average size of particular style number of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt (Full Sleeve) made of 100% Polyester printed woven fabric, GSM-93+/-10%, Style No. 303535	2449 Nos.	100% Polyester printed woven fabric, GSM-93+/-10%	5760 Sq. meter
2.	Ladies Shirt (Full Sleeve) made of 100% Polyester dyed woven fabric, GSM-93+/-10%, Style No. 302255/301269	899 Nos.	100% Polyester dyed woven fabric, GSM-93+/-10%	1843 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.387	M/s Gaurav International, Gurgaon
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/108/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510210180 dated 08.10.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that shipping bills provided by the applicant firm are showing the style No. of export product. However, applicant firm has not provided copies of the relevant invoices of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the copies of the relevant invoice of export product for consideration of the proposal. The case stands for re-listing on 26.12.2013.

(22)

Case No.388	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 33/AM-14, dt. 28.11.2013	File No.01/84/50/164/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510363784 dated 27.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM-151+/-10%, Style No.CT8-7119110	3498 Nos.	100% Cotton yarn dyed fabric, GSM-151+/-10%	3428 Sq. meter
2.	Babies Dress made of 100% Cotton yarn dyed fabric, GSM-151+/-10%, Style No.CT8-7119110	2600 Nos.	100% Cotton yarn dyed fabric, GSM-151+/-10%	2158 Sq. meter
3.	Babies Garment (Jump Suite) made of 100% Cotton Denim printed fabric, GSM-149+/-10%, Style No. BGS40P1904	3650 Nos.	100% Cotton Denim printed fabric, GSM-149+/-10%	3468 Sq. meter
4.	Girls Dress made of 100% Cotton printed fabric, GSM-88+/-10%, Style No.674938	10,750 Nos.	100% Cotton printed fabric, GSM-88+/-10%	11,718 Sq. meter

5.	Girls Dress made of 100% Cotton dyed fabric, GSM-159+/-10%, Style No.CT8-7119109	6450 Nos.	100% Cotton dyed fabric, GSM-159+/-10%	5160 meter	Sq.
6.	Girls Dress made of 100% Cotton dyed fabric, GSM-159+/-10%, Style No.CT8-7119244	3800 Nos.	100% Cotton dyed fabric, GSM-159+/-10%	5472 meter	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.389	M/s Radnik Exports, New Delhi
NC 33/AM-14, dt. 28.11.2013	File No.01/84/171/114/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510351464 dated 12.04.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.

(24)

Case No.390	M/s Sonal Apparel Pvt. Ltd., Mumbai
NC 33/AM-14, dt. 28.11.2013	File No.01/84/171/115/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0310739335 dated 27.06.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.

(25)

Case No.391	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/139/AM-14/DES-V
Ratification of Input Output Norms against Advance Authorization No.3510041912 dated 20.08.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/83/2013-14/Hosy., dated 27.11.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	98% Cotton 2% Nylon fibre with white metal compound blended dyed woven fabrics with flame resistant finish, GSM-200+/-10% width-158 cms., 9480 Kgs. (Cotton content-9290-4 Kgs. & Nylon fibre with white metal compound content-189.6 kgs.)	30,000 Meters= 47,400 Sq. meter	Raw cotton natural fibre	11,705.900 Kgs.
			Nylon fibre with white metal compound	208.56 Kgs.
			Vat dyes	142.20 Kgs.
			Flacovan (FR chemicals)	3792 Kgs. @ 400 gms. per kg. of fabric
			Ukadan flame resistant chemicals	445.56 Kgs. @ 47 gms. per kg. of fabric
			Silastal flame resistant chemicals	180.12 Kgs. @ 19 gms. per kg. of fabric
			Silastan flame resistant chemicals	18.96 Kgs. @ 2 gms. per kg. of fabric
			Furnace Oil	As per fuel policy
			Polyvinyl Alcohol	94.80 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.392	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
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NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/137/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041910 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided the CAD/CAM and measurement chart of export product in support of their proposal. In the absence of above information, it was not possible for the Committee to consider the requirement of inputs asked for. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(27)

Case No.393	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/136/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041913 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided the CAD/CAM and measurement chart of export product in support of their proposal. In the absence of above information, it was not possible for the Committee to consider the requirement of inputs asked for. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(28)

Case No.394	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided the CAD/CAM and measurement chart of export product in support of their proposal. In the absence of above information, it was not possible for the Committee to consider the requirement of inputs asked for. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(29)

Case No.395	M/s Radnik Exports, New Delhi
NC 33/AM-14, dt. 28.11.2013	File No.01/84/50/062/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510354793 dated 21.05.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to provide the quantity of 2.706 sq. meter per piece in respect of import item No.1 in place of 2.70 sq. meter per piece. The Committee agreed with the request of applicant firm for changing the quantity of import item No.1 from 2.70 sq. meter per piece to 2.706 sq. meter per piece. The necessary correction has already been made with the approval of Chairman, Norms Committee-5. The Committee after deliberations agreed to give its ex-post-facto approval for the necessary amendment in the quantity of import item No.1 in this case.

(30)

Case No.396	M/s Sweta Chaudhry (Fibretec), Kolkata
NC 33/AM-14, dt. 28.11.2013	File No.01/84/50/080/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0210190533 dated 11.06.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.

(31)

Case No.397	M/s Texport Overseas Pvt. Ltd., Bangalore
NC 33/AM-14, dt. 28.11.2013	File No.01/84/50/142/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0710095276 dated 08.05.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.12.2013.



(32)

Case No.398	M/s Lavino Kapur Cotton Pvt. Ltd., Mumbai
NC 33/AM-14, dt. 28.11.2013	File No.01/84/162/103/AM-07/DES-V
Modification of SION K-103 for Absorbent Cotton and K-104 for Absorbent uncarded Cotton against import of raw cotton and for retrospective application for fixation of ad-hoc norms.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and seen the letter of Textile Commissioner, Mumbai and observed that the reply of Textile Commissioner, Mumbai is tentative and based on if and buts. The Committee cannot take a decision on this kind of information. Further, it was observed that the case for norms is pending with Board of Approvals of the Department of Commerce. It was decided that the matter may be taken up with Department of Commerce separately.

(33)

Case No.399	M/s Radnik Exports, New Delhi
NC 33/AM-14, dt. 28.11.2013	File No.01/84/50/105/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510327977 dated 21.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has requested to include the three more Style Nos. 34964, 44964 & 54964 against the export product in addition to existing Style No.24964. The Committee after deliberations decided to agree with the request of applicant firm and include the three more style number in this case. The Style Nos. in this case may be read as under”-

“24964/34964/44964/54964”

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